

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 339/252(3)/NCLT/AHM/2018


Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2018**

Name of the Company: Solly Perumal
(Sachana Ship Recycling Pvt Ltd).
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Balavantsinh S. Vaghela	Acc	Applicant	
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2.

ORDER

PCS Mr. Balavantsinh Vaghela is present for the Applicant.

Representation of the ROC is received.

No representation received from the Income Tax Department even after the issuance of the notice. Fresh notice be issued to Income Tax Department through its nodal officer. Registry as well as petitioner is directed to take steps.

Additional affidavit is filed by the petitioner with regard to the fact that it is not a shell company and no unusual transaction took place during the demonetisation period.

List the matter on 27.09.2018


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 23rd day of August, 2018